

Learned counsel for the Respondents may file their reply-affidavit within ten days. Rejoinder thereto, if any, may be filed by the Appellant within ten days thereof.

List the matter on **20th November, 2020** along with 'Company Appeal (AT) (Insolvency) Nos. 814 and 826 of 2020'

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

/ns/gc/

Company Appeal (AT) (Insolvency) No. 913 of 2020